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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 65/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>st</sup> March 2018, 10.30 A.M**

Name of the Company	Jeco Agrovet Pvt.Ltd.-Vs- Farmville Agrovet Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Anuram Mandal, Advocate.  
for the Respondent.

Anuram Mandal  
21/3/18.

2. Ratul Das.

Advocate for  
Operational  
Creditor

Ratul Das  
21/3/18.

**ORDER**

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel appearing for the operational creditor filed affidavit of service proving service of notice on the corporate debtor.

Ld. Counsel appearing on behalf of the corporate debtor sought leave to file Vakalatnama along with the Board Resolution during the course of the day. Leave is granted. Ld. Counsel appearing for the corporate debtor also sought leave to file reply affidavit. Leave is granted. Reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the operational creditor and the operational creditor is directed to file rejoinder, if

any, within 7 days of receipt of the reply affidavit by serving a copy of the rejoinder to the corporate debtor.

List it for further consideration on 15/05/2018.

Sd

(Jinan K.R.)  
Member (J)